

(III) CENTRAL ADVISORY BOARD OF
MUSEUMSDR. PRATAP CHANDRA
CHUNDER: I beg to move:

"That in pursuance of the Government of India, Department of Culture, Resolution No. F. 12/1/74-CAI (3), dated the 7th October, 1976, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Museums, subject to the other provisions of the said Resolution."

MR. SPEAKER: The question is:

"That in pursuance of the Government of India, Department of Culture, Resolution No. F. 12/1/74-CAI(3), dated the 7th October, 1976, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Museum, subject to the other provisions of the said Resolution."

The motion was adopted.(IV) CENTRAL ADVISORY BOARD OF
ARCHAEOLOGYDR. PRATAP CHANDRA
CHUNDER: I beg to move:

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 31/1/76-M, dated the 1st May, 1976, the members of this House do proceed to elect in such manners as the Speaker may direct two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

MR. SPEAKER: The question is:

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 31/1/76-M, dated the 1st May, 1976, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted.(V) COUNCIL UNDER INSTITUTES OF
TECHNOLOGY ACT, 1961DR. PRATAP CHANDRA
CHUNDER: I beg to move:

"That in pursuance of Section 31 (2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under section 31(1) of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 31 (2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under section 31(1) of the said Act."

The motion was adopted.

12.19 hrs.

PAYMENT OF WAGES (AMEND-
MENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936."

The motion was adopted.

SHRI RAVINDRA VARMA: I introduce the Bill.

12.20 hrs.

GENERAL BUDGET, 1977-78—GENERAL DISCUSSION

MR. SPEAKER: We begin with the General Discussion on the Budget. Shri C. Subramaniam.

SHRI L. K. DOLEY (Lakhimpur): Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER: What is the point of order?

SHRI L. K. DOLEY: It is on a very basic question. Ours is a clearly socialist constitution...

MR. SPEAKER: Tell me the point of order.

SHRI L. K. DOLEY: I am coming to that. Unless and until the Constitution is amended, we cannot do anything which is not conducive to the Constitution. I have very carefully read the entire Budget Speech of the hon. Finance Minister containing 15 pages, 61 paragraphs and the total number of words may be roundabout 7,000 if I have counted them correctly. In the whole Budget Speech, the word "socialism" is totally missing. In the context of our Constitution, I have found that the Finance Minister has made a systematic attempt to make a total eradication of the word "socialism". It is not conducive to our Constitution...

MR. SPEAKER: Order, please. Will you kindly sit down? Let us hear the speech of Shri C. Subramaniam.

SHRI C. SUBRAMANIAM (Palani): Mr. Speaker, Sir, at the very outset, I would like to thank you for having given me the privilege of once again initiating the debate on the Budget on behalf of the Opposition. At the outset, I would like to congratulate the Finance Minister on his maiden effort in presenting the Budget. This is also the first Budget of the Janata Party. Many claims have been made in the Budget Speech which require some answers. Therefore, I hope, I will have your indulgence if I take a little more time.

I would also like to congratulate the Janata Party on their recent success in the State Assembly elections. Now that they have achieved their immediate political ambitions, I hope, they will settle down to some real business particularly in the management of the economy.

I would like to pay one more compliment to the Finance Minister for having fixed the Plan size at about Rs. 10,000 crores. When the exercise for the preparation of the Annual Plan started, I gave the target of Rs. 10,000 crores. At that time, there were doubting Thomases even in the Finance Ministry saying whether this order of Rs. 10,000 crores was realistic. Having dealt with the economy for quite a few years, I was of the view that this was not only feasible but absolutely desirable and necessary if we were to take the economy forward.

We had provided the dynamism that was required for the purpose of solving many of the problems with which the country was confronted. And I am glad that the Finance Minister has ultimately fixed this target in spite of all the opposition to a big plan.

My colleague, Mr. Chavan and myself used to participate in the National Development Council's meetings representing the States of Madras and Maharashtra, and there was always a tussle